

HIGH COURT OF MEGHALAYA
SHLLONG

Standing Order No. 27

No. HCM.III/16/2014-18/Judl./42

Dated Shillong the 29th February, 2024

1) In view of the judgment passed by the Hon'ble Supreme Court in Criminal Appeal No. 303 of 2024 (Arising out of S.L.P.(CRL.) No. 12301 of 2023) in the matter of KUSHA DURUKA -VS- THE STATE OF ODISHA, henceforth, all bail applications (in cases pending trial and even for suspension of sentence) being filed before this Court shall mandatorily mention the following:-

- i. Details and copies of order(s) passed in the earlier bail application(s) filed by the petitioner which have already been decided;
- ii. Details of any bail application(s) filed by the petitioner, which is pending either in any court, below the court in question or the higher court, and if none is pending, a clear statement to that effect has to be made;
- iii. It has to be mentioned on top of the bail application or any other place which is clearly visible, that the application for bail is either first, second or third and so on;

2) A report generated from the Case Information System about decided or pending bail application(s) in the crime case in question is to be annexed to the bail application;

3) All the bail applications filed by different accused persons in the same FIR shall be listed before the same Judge;

By Order,


REGISTRAR GENERAL

Memo.No.HCM.III/16/2014-18/Judl./42A Dated Shillong the 29th February, 2024

Copy to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
6. The Joint Registrar (Listing), High Court of Meghalaya, Shillong for favour of kind information.
7. The Deputy Registrar/Assistant Registrar concerned, Filing Section, High Court of Meghalaya, Shillong for information and necessary action.
8. The Librarian, High Court of Meghalaya, Shillong for information and necessary action.
9. The Stamp Reporter, High Court of Meghalaya, Shillong for information and necessary action.
- ✓ 10. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. All Court Masters concerned for information and necessary action.
12. Office File.


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134
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